

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 229/MP/2018**

Subject : Petition under Section 79(1) (b) and (f) and other applicable provisions of the Electricity Act, 2003.

Petitioner : Prayatna Developers Private Limited (PDPL)

Respondents : NTPC Limited (NTPC) and Ors.

Date of Hearing : 27.9.2019

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I. S. Jha, Member

Parties Present : Shri Buddy Ranganadhan, Advocate, PDPL  
Shri Raunak Jain, Advocate, PDPL  
Shri Zeeshan Alam, Advocate, PDPL  
Shri Rakesh Shah, PDPL  
Shri Mayank Bhagat, PDPL  
Shri M. G. Ramachandran, Sr. Advocate, NTPC  
Ms. Poorva Saigal, Advocate, NTPC  
Shri M. K. Malviya, NTPC

**Record of Proceedings**

Learned counsel for the Petitioner and the learned senior counsel for the Respondent, NTPC Limited made extensive arguments in support of their contentions by relying upon the provisions of Power Purchase Agreement, Central Electricity Authority (Installation and Operation of Meters) Regulations, 2006 and correspondence exchanged between the parties and reiterated the submissions made in their respective pleadings.

2. On the request of the learned senior counsel and learned counsel for the parties, the Commission allowed the Petitioner and the Respondents to file their respective written submissions by 7.10.2019 with copy to each other. The Commission directed that the due date of filing written submission should be strictly complied with.

3. Subject to the above, the Commission reserved order in the matter.

**By order of the Commission**

**sd/-  
(T.D. Pant)  
Deputy Chief (Law)**

